

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 3311**

TO BE ANSWERED ON THURSDAY 31ST MARCH 2022

Increasing the number of seats of Legislative Assembly

3311. Shri Vivek K. Tankha:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is a plan to increase the number of seats of the Legislative Assembly;
- (b) whether the increase in the number of seats will be on the basis of population share of various States; and
- (c) whether the criteria for increase in seats is the population, if so, whether this will wrongly incentivise and reward States who have failed to put a check on their population and penalize the States who have shown benchmark success under the population control reforms initiated by the Central Government?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) to (c): No, Sir. As per the last proviso to the article 170 (3) of the Constitution, until the relevant figures of the first census taken after year 2026 have been published, it shall not be necessary to readjust the allocation of seats in the Legislative Assembly of each state as readjusted on the basis of the 1971 Census.
